

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-509
Appeal-33/252/ND/2024

IN THE MATTER OF:

Yash Machines Private Limited

.....Applicant

Vs.

RoC

.....Respondent

SECTION

U/s 252

Order delivered on 15.05.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Adv Awnish Kumar, Mr. Deepu
For the Respondent :
For the RoC : Adv. Jyoti Khurana
For the IT Dept : Sunil Agarwal SrSC Shivansh Pandya Jr SC

ORDER

Ld. Counsel for the Appellant is present and submitted that in terms of order dated 01.03.2024, they have served the Respondents and has filed the proof of service. Proxy Counsel for the RoC is present and sought time to file their report. Ld. Counsel for the Income Tax Dept is present virtually but due to the technical defect on their side we could not hear anything. In view of this, list this matter on **31.07.2024**.

Sd/-

**(Dr. SANJEEV RANJAN)
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**